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- Intensive preventive and interdiction efforts along known drug routes. (iv)
- (v) Strict surveillance and enforcement at import and export points.
- (vi) Strict enforcement of provisions of Narcotic Drugs & Psychotropic Substances (NDPS) Act, 1985 and financial investigation against the accused is done under Chapter V-A of the NDPS Act and property of accused(s) and their associates is seized, freezed and forfeited.

Rape of minor Girls and Women in Delhi

835. SHRI BAISHNAB PARIDA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that Delhi has become notorious for raping of minor girls and women;
- (b) if so, how many such cases have taken place in the last one year up till now;
 - what are the reasons for the same; and (c)
 - (d) what effective action Government has taken against the culprits?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) The details of rape cases (Major/Minor) i.e. up to the age of 18 years and above the age of 18 year, reported to Delhi Police during the year 2011 and 2012 (up to 29.02.2012) are as under:-

Year	Rape cases	Rape cases	Total rape
	(Minor)	(Minor)	cases
2011	364	208	572
2012 (up to 29.02.2012)	52	39	91

- (c) The proximate location of colonies of the affluent and the under-privileged is a critical crimogenic factor and in most of the rape cases the accused were found to be known to the victim or her family. In all the rape cases (except fourteen cases) reported in the year 2011 the accused were known to the victim and were first timers.
- The action taken against the culprits in rape cases during the year 2011 and 2012 (up to 29.02.2012) is as under:-

Year	Persons	Pending	Pending
	arrested	Trial	Investigation
2011	711	500	197
2012 (up to 29.02.2012)	102	-	102